190	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4
15.	Madras	Chennai	Tamil Nadu and Pondicherry
16.	Orissa	Cuttack	Orissa
17.	Patna	Patna	Bihar
18.	Punjab and Haryana	Chandigarh	Punjab, Haryana and Chandigarh
19.	Rajasthan	Jodhpur	Rajasthan
20.	Sikkim	Gangtok	Sikkim
21.	Uttarakhand	Nainital	Uttarakhand
22.	Manipur	Imphal	Manipur
23.	Meghalaya	Shillong	Meghalaya
24.	Tripura	Agartala	Tripura

Introductions of receipt voting machine

3031. SHRI ANIL DESAI : SHRI SANJAY RAUT :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to introduce receipt voting machine in the coming Assembly Elections;
 - (b) if so, the requirement of voting machines for each Assembly constituency;
- (c) what would be the delivery time for such machines and the estimated expenditure therefor; and
- (d) whether receipt voting machine plan would fructify if Government goes in for early elections than scheduled time?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (d) The Election Commission has intimated that the design of Voter Verifiable Paper Audit Trail system has been approved by the Technical Expert Committee and the Commission has requested the Government for amendment in the Conduct of Elections Rules, 1961 to enable them to use these machines in elections in consultation with political parties. The amendment proposal is under consideration.